

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 416
IB/722/ND/2020

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Bhavnesk Kanwar	...	Respondent

Under Section 95 (1) of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Ms. Ekta Bhasin, Ms. Aastha Trivedi, Advs.
For the Respondent	:	
For the RP	:	Mr. Rajesh Ramnani

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **10.05.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER TECHNICAL)